

Central Administrative Tribunal  
Principal Bench  
New Delhi.  
OA No.1706/87 Date of decision:24.3.93

Sh.S.R.Suman .. Petitioner  
versus

Union of India through  
Secretary,  
Ministry of Human Resources and  
Development, New Delhi & ors. .... Respondents

Coram: The Hon'ble Mr.Justice V.S.Malimath,Chairman  
The Hon'ble Mr.B.N.Dhoudiyal,Member(A)

For the Petitioner .... Sh.R.L.Sethi,  
Counsel.

ORDER(ORAL)

(By Hon'ble Mr.Justice V.S.Malimath,Chairman)

The learned counsel for the petitioner  
submits that the petitioner having been granted relief  
during the pendency of these proceedings, it is  
unnecessary to pursue this case. It is accordingly  
disposed of.

*B.N.Dhoudiyal*  
(B.N.Dhoudiyal)  
Member(A)

*V.S.Malimath*  
(V.S.Malimath)  
Chairman

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